

FORM No. 56

Registration No. of Company F.....

THE COMPANIES ACT, 1956

Particulars of charge' subject to which property in India has been acquired by a foreign company after 15th January, 1937

[Pursuant to section 600 read with section 127)

Name of Company.....

Presented by.....

Particulars² of the charge subject to which property has been acquired bya company incorporated in³..... and which has established a principal place of business in India at.....

Date and description of the instrument creating or evidencing the charge	Date of the acquisition of the property	Amount owing on security of the charge	Short particulars of the property charged	Gist of the terms and conditions and operation of charge	Name, address and occupation of the person entitled to the charge
1	2	3	4	5	6

Signature or signatures of one or more persons.....
 authorised under section 592(1)(d) of the.....
 Companies Act, 1956 or of some other person¹.....
 in India, duly authorised by the company
 Dated theday of19

1. "Charge" includes "mortgage". [See section 1241
2. A copy of the instrument prescribed in rule 6 of the Companies Rules, 1956 must be delivered with these particulars.
3. Country of origin.
4. A description of the instrument e.g., "Trust Deed", "Mortgage", "Debenture", etc. as the case may be, should be given.

